

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-312
IB-630/ND/2020

IN THE MATTER OF:

M/s Ravi IRON Limited

Vs

Jia Lal Kishori Lal Pvt. Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 12.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Vipin, Adv. Krishna, Adv. Rajat

For the Respondent

: Adv. Jia Lal Kishori

ORDER

In course of arguments, it has come to our notice that the present application is barred by limitation. Therefore, Ld. Counsel for the petitioner seeks time to convince us on the point of limitation particularly on the point whether the limitation period runs from the date when the right to sue accrues or from the date when the demand notice was sent. List the case for 23.03.2020.

SD/-

(K.K. VOHRA)
MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)